

(c) and (d) Regular feedback is obtained from officers so as to determine the specific learning that the officers have acquired after having participated in such training programmes. The feedback, inter alia, includes their response on relevance of course objectives to their sphere of work, major take-aways, exposure to international best practices and cross-country experience.

Observations/suggestions by PM on RTI

707. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the speech made by the Prime Minister while inaugurating the 7th annual convention of the Central Information Commission in Delhi on 12th October suggesting some restrictions on the implementation of the RTI Act; and

(b) if so, the details of the main observations and suggestions made by him and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) Recognizing the role of 'Right to Information' in curbing corruption, enhancing transparency and accessibility in public administration, Hon'ble Prime Minister while delivering his speech at the 7th Annual Convention of Central Information Commission suggested continuation of concerted efforts to improve the efficacy of the Act. Extent to which Public Private Partnership (PPP) Projects need to be brought under the purview of RTI Act was also referred to. Concern was also raised about frivolous and vexatious requests for disclosure of information which does not serve any public purpose. As the theme of convention was 'Privacy and Disclosure', Prime Minister stressed the need to strike a balance between disclosability of information and individual's right to privacy.

Current requirement of IAS/IPS officers

708. SHRI BASAWARAJ PATIL: Will the PRIME MINISTER be pleased to state:

(a) the current requirement of Indian Administrative Service and Indian Police Service officers in the administrative set up of the country;

- (b) the existing number of IAS and IPS officers in the country; and
- (c) the breakup of actual posts and present vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The details of Total Authorized Strength (TAS), the number of Officers in position and the vacancies in Indian Administrative Service (IAS) and Indian Police Service (IPS) as on 1.1.2012 are as under:

| Name of the Service | Total Authorized Strength (TAS) | Officers in-position | Cadre Gap |
|---------------------|---------------------------------|----------------------|-----------|
| IAS | 6154 | 4377 | 1777 |
| IPS | 4730 | 3475 | 1255 |

(c) The Statements showing the TAS and the officers 'in-position' and the vacancies in all the States/Joint Cadres of Indian Administrative Service and Indian Police Service respectively are given in the Statement-I and II.

Statement-I

Cadre Gap in the Indian Administrative Service (IAS) as on 01.01.2012

| Sl. No. | Cadre | Total Authorized Strength | Total officers in Position as on 1.1.2012 | Shortage (3-4) |
|---------|------------------|---------------------------|---|----------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Andhra Pradesh | 376 | 284 | 92 |
| 2 | AGMUT | 337 | 221 | 116 |
| 3 | Assam-Meghalaya | 248 | 205 | 43 |
| 4 | Bihar | 326 | 198 | 128 |
| 5 | Chhattisgarh | 178 | 124 | 54 |
| 6 | Gujarat | 260 | 208 | 52 |
| 7 | Haryana | 205 | 178 | 27 |
| 8 | Himachal Pradesh | 129 | 101 | 28 |

| 1 | 2 | 3 | 4 | 5 |
|-------|-------------------|------|------|------|
| 9 | Jammu and Kashmir | 137 | 91 | 46 |
| 10 | Jharkhand | 208 | 108 | 100 |
| 11 | Karnataka | 299 | 219 | 80 |
| 12 | Kerala | 214 | 158 | 56 |
| 13 | Madhya Pradesh | 417 | 299 | 118 |
| 14 | Maharashtra | 350 | 295 | 55 |
| 15 | Manipur-Tripura | 207 | 137 | 70 |
| 16 | Nagaland | 91 | 52 | 39 |
| 17 | Odisha | 226 | 148 | 78 |
| 18 | Punjab | 221 | 161 | 60 |
| 19 | Rajasthan | 296 | 184 | 112 |
| 20 | Sikkim | 48 | 33 | 15 |
| 21 | Tamil Nadu | 355 | 286 | 69 |
| 22 | Uttarakhand | 120 | 84 | 36 |
| 23 | Uttar Pradesh | 592 | 376 | 216 |
| 24 | West Bengal | 314 | 227 | 87 |
| TOTAL | | 6154 | 4377 | 1777 |

Statement-II

Cadre Gap in the Indian Police Service (IPS) as on 01.01.2012

| Sl. No, | Cadre | Total Authorized Strength | Total officers in Position as on 1.1.2012 | Shortage (3-4) |
|---------|----------------|---------------------------------|---|-------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Andhra Pradesh | 258 | 211 | 47 |
| 2 | AGMUT | 295 | 200 | 95 |

| 1 | 2 | 3 | 4 | 5 |
|----|--------------------------------|------|------|------|
| 3 | Assam-Meghalaya | 188 | 127 | 61 |
| 4 | Bihar | 231 | 164 | 67 |
| 5 | Chhattisgarh | 103 | 77 | 26 |
| 6 | Gujarat | 195 | 143 | 52 |
| 7 | Haryana | 137 | 100 | 37 |
| 8 | Himachal Pradesh | 89 | 69 | 20 |
| 9 | Jammu and Kashmir | 147 | 120 | 27 |
| 10 | Jharkhand | 135 | 95 | 40 |
| 11 | Karnataka | 205 | 136 | 69 |
| 12 | Kerala | 163 | 112 | 51 |
| 13 | Madhya Pradesh | 291 | 235 | 56 |
| 14 | Maharashtra | 302 | 200 | 102 |
| 15 | Manipur-Tripura | 156 | 99 | 57 |
| 16 | Nagaland | 70 | 31 | 39 |
| 17 | Odisha | 188 | 107 | 81 |
| 18 | Punjab | 172 | 109 | 63 |
| 19 | Rajasthan | 205 | 162 | 43 |
| 20 | Sikkim | 32 | 30 | 02 |
| 21 | Tamil Nadu | 263 | 198 | 65 |
| 22 | Uttarakhand | 69 | 56 | 13 |
| 23 | Uttar Pradesh | 489 | 317 | 172 |
| 24 | West Bengal | 347 | 227 | 120 |
| | 2011 batch of IPS probationers | | 150 | |
| | TOTAL | 4730 | 3475 | 1255 |